

(2018) 04 P&H CK 0052

High Court Of Punjab And Haryana At Chandigarh

Case No: CRM-M-13733-2018

Baby and another

APPELLANT

Vs

State of Haryana and
others

RESPONDENT

Date of Decision: April 3, 2018

Hon'ble Judges: Mahabir Singh Sindhu, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement

MAHABIR SINGH SINDHU, J. (ORAL)

Present petition has been filed praying for protection to the life and liberty of the petitioners, in view of the marriage solemnized by them against the wishes of respondent Nos.4 to 8.

2. Notice of motion to respondents No.1 to 3 only.

3. Mr. Vikas Malik, D.A.G., Haryana, accepts notice on behalf of respondent Nos.1 to 3 and three copies of the petition have been supplied to him in the Court.

4. The documents annexed by the petitioners including the AADHAR cards show that both are major and are present in Court also duly identified by their counsel. They apprehend threat to their life and liberty at the hands of respondent Nos.4 to 8. Therefore, the present petition is disposed of with a direction to respondent No.2 to protect the life and liberty of the petitioners, as per law.

5. However, it is made clear that this order may not be construed as expression of an opinion on legality and validity of the marriage of the petitioners.

6. In case any criminal case is pending against petitioner No.2 this order shall not be any hindrance to proceed according to law.

7. With the above direction, the petition stands disposed of.